

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.213

C.P.(CAA)/10(AHM)2024 in C.A.(CAA)/51(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Deep Energy Resources Ltd.
(Transferor Co.1)

.....Applicant

Savla Oil and Gas Pvt. Ltd.
(Transferor Co. 2)

.....Respondent

Prabha Energy Private Limited
(Transferee Co.)

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate
For the DGH MoPNG : Ms. Eccha Shukla, Advocate
For Income Tax Dept. : Ms. Kinjal Vyas, Proxy Advocate
For OL : Mr. Sandeep Tupe, Tech. Assistant

ORDER
(Hybrid Mode)

Learned Proxy Counsel Ms. Eccha Shukla for DGH MoPNG states that further affidavit has not been filed. Last order dated 13.06.2024 records that the affidavit has been sent by the Ministry however, till today no affidavit has come on record.

During the hearing, learned Counsel appearing for DGH MoPNG states, upon instruction, that they have no objection in the matter however, they may be granted two weeks' time to file necessary affidavit in this regard.

Let needful be done within a period of two weeks from the date of this order by way of last chance was granted.

Re-list for hearing on 08.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
PRAVEEN GUPTA
MEMBER (JUDICIAL)